

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-734
ANSWERED ON- 08/02/2023

PRICES OF ELECTRIC VEHICLE BATTERIES

734. SHRI GHANSHYAM TIWARI:

Will the MINISTER OF ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has fixed any norms to control over the prices of electric vehicles batteries in the new guidelines issued by Government;

(b) if so, the details thereof; and

(c) if not, whether Government proposes to fix any norm to control over the prices of electric vehicles batteries, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a), (b) & (c) The MoRTH vide S.O. 4567(E) dated 28th September, 2022, has brought amendments to the Automotive Industry Standards, AIS: 156 & AIS 038(Rev.2) to enhance safety requirements. Phase I of the said amendments are applicable from December 01, 2022 while Phase II will be effective from March 31, 2023. Automotive Industry Standards (AIS 156) covers specific requirements for L Category (2W, 3W and Quadricycle) Electric Power Train Vehicles and AIS 038(Rev.2) covers specific requirements for Electric Power Train Vehicles for M (Passenger Vehicles) & N (Goods Carrying Vehicles) Category.

2. The Ministry of Heavy Industries (MHI) vide S.O. 2208 (E) dated 9th June 2021 has notified the Production Linked Incentive (PLI) Scheme “National Programme on Advanced Chemistry Cell (ACC) Battery Storage” for implementation of giga –scale ACC manufacturing facilities in India.

3 Phase-II of FAME scheme is being implemented for a five year period w.e.f 01st April 2019 with a budgetary provision of Rs 10,000 Cr. The present focus is on supporting electrification of public & shared transportation.

4. The steps taken by the Ministry of Road Transport & Highways to adopt electric mobility in the country are as under:-

(i) The Government, vide S.O. 5333(E) dated 18th October, 2018, has also granted exemption to the Battery Operated Transport Vehicles and Transport Vehicles running on Ethanol and Methanol fuels from the requirements of permit.

(ii) The Ministry of Road Transport and Highways, vide GSR 525(E) dated 2nd August, 2021 has exempted Battery Operated Vehicles from the payment of fees for the purpose of issue or renewal of registration certificate and assignment of new registration mark.
